

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-731(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
15.05.2019**

**NAME OF THE COMPANY: M/s. Concept Incorporation V/s. M/s. DCP
India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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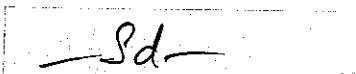
	Present for the Petitioner:	Ms. Ritu Sobti and Ms. Priyanka Ghorawat, Advocates		
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	Present for the Respondent:	None		
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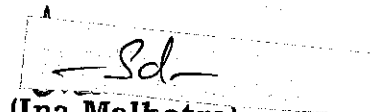
ORDER

Despite directions that the Corporate Debtor be served vide all modes, no steps have been taken except by the Bench Officer. Ld. Counsel prays for some time to comply with the said orders. Last opportunity is given being given to him.

To come up on 22nd May, 2019. Affidavit of service be filed.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)